

(b) Five. The mutation in these cases could be carried due to the following reasons:—

- (i) Premises in question stand re-entered due to breaches of the terms of the lease deed.
- (ii) Involvement of sub-Division which is not permitted either under the terms of the lease deed or Zonal Master Plan.
- (iii) Non-submission of requisite documents by the parties.

(c) The Government have already published a booklet titled 'Information for the Guidance of the Lease-Holders'. Lessees are appraised of the requirements immediately on receipt of their applications. References to the Ministries of Finance and Law are not made in all cases, but in certain cases where their advice is essential.

Supply of Drinking Water in Sarvodaya Enclave, Delhi

3544. SHRI BRENDR A SINGH: RAO: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Sarvodaya Enclave (Near Mehrauli) Residential Colony has been provided with filtered drinking water;

(b) if not, the reasons for non-fulfilment of the assurance given by the Minister on the floor of Lok Sabha in 1971 and 1972; and

(c) the time by which the filtered water supply facility will be provided in that colony?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) On the basis of information furnished by the Delhi Water Supply and Sewage Disposal undertaking, filtered drinking water has not been provided to the colony

(b) and (c) No assurance has been given in Lok Sabha for providing water supply to the colony. The filtered water can only be supplied to this colony after the services are taken over by the Municipal Corporation of Delhi and deficiency charges are paid by the coloniser. The Corporation has yet not taken over the services due to non-receipt of these charges. The connected work for giving water supply to the colony is expected to be ready by September, 1974 subject to laying of water line by the coloniser.

Low Income Group Houses in Orissa

3545. SHRI SHYAM SUNDER: MOHAPATRA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) how many houses have been built for low income group people in Orissa; and

(b) whether there is any scheme to build such demonstrative houses in rural areas also?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) Based on the information received from the Government of Orissa, a total of 6490 houses have been built under the Low Income Group Housing Scheme, Subsidised Industrial Housing Scheme and the Slum Clearance/Improvement Scheme.

(b) Rural Housing Wings of the National Buildings Organisation have built 78 demonstration houses in various parts of the country, including 7 in Orissa. No scheme, at present, is under consideration to construct any more demonstration houses.

Hoarding of Foodgrains by Delhi Traders in Villages

3547. SHRI BHAGATRAM MANHAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to the reports regarding hoarding of foodgrains by Delhi Traders in unlicensed godowns in villages; and

(b) if so, the action taken against such hoarders?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). Despite strict enforcement measures undertaken by the Delhi Administration, the possibility of hoarding of foodgrains in unlicensed godowns in the Delhi villages cannot be altogether eliminated. Vigorous efforts, are, however, made on a continuous basis and requisite action is taken against the hoarders, wherever necessary.

Vasant Vihar House Building Cooperative Society

3548. SHRI BIRENDER SINGH RAO: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the names and addresses of the members of the area in the Vasant Vihar Government Servant Cooperative House Building Society, New Delhi who own plots or houses along with this area, in Vasant Vihar:

(b) the names and addresses of persons on the waiting list of the Society;

(c) the date of registration and allotment of land to the Society of the Colony and the area of land given; and

(d) the names and addresses of the office bearers and members of the Managing Committee of the Society?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS AND IN THE MI-NISTRY OF WORKS AND HOUSING (SI OM MEHTA): (a) The information is being collected and will be laid on the Table of the House.

(b) As Statement—I.

(c) Date of Registration : 1st November, 1950.

Date of allotment of land. 22nd July, '63.

Area of land allotted; 399 acres (in-cluding 67 acres in Schanti nikatan).

(d) As in Statement—II laid on the Table of the House. [Placed in Lib-rary. See No. LT-8289/74].

Maharani Bagh Cooperative House Building Society

3549. SHRI BIRENDER SINGH RAO: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the names and addresses of the members of the Maharani Bagh, Cooperative House Building Society, New Delhi who own plots or houses along with their area in Maharani Bagh;

(b) the names and addresses of persons on the waiting list of the Society; and

(c) the date of registration and allotment of land to the Society, the area of land and the names and addresses of the office-bearers and members of the Managing Committee of the Society?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS AND IN THE MI-NISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) The informa-tion is being collected and will be laid on the Table of the House.

(b) The required information is given Statement—I laid on the Table